



In the

Reserve Bank of India
Foreign Exchange Department
Fort Glacis, No.16, Rajaji Salai
Chennai 600 001

Present

Dr. K Balu
Chief General Manager

Date : July 13, 2018
C.A.802/2018

In the matter of

M/s. Pillar Chemicals Pvt Ltd.,
No.10, Lurdh Madha Street,
Nagalkeni, Chrompet,
Chennai- 600 044

(Applicant)

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

Order

The applicant has filed a compounding application dated June 04, 2018 (received at Reserve Bank on June 28, 2018) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued there under. The contraventions sought to be compounded are (i) delay in reporting of inflow of funds received from a person resident outside India for allotment of shares, and (ii) delay in submission of Form FC-GPR on allotment of shares with Reserve Bank,



in terms of Paragraph 9 (1) A and Paragraph 9 (1) B respectively, of Schedule I to Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 notified, vide Notification No. FEMA 20/2000-RB dated May 3, 2000 and as amended from time to time (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant company was incorporated on July 22, 2013 under the provisions of the Companies Act, 1956 (Registration No. U24297TN2013FTC092231) and is engaged in business of Wholesale of industrial chemicals. The applicant received foreign inward remittances from i) M/s Tawazon Chemical Co. LLC, Dubai ii) Mr.Saeed Ahmad Ghobash, Dubai iii) Mr. Oussama Mohamad Farouk Ghandour, Dubai towards subscription to equity shares and reported the same to the Reserve Bank as detailed below:

| Sl. No. | Amount of Inward Remittance in Rs. | Date of receipt | Reported to RBI on |
|---------|------------------------------------|-----------------|--------------------|
| 1 | 3,330.00 | 07.11.2014 | 02.01.2018 |
| 2 | 6,666.50 | 11.11.2014 | 28.03.2017 |
| 3 | 90,000.00 | 20.11.2014 | 20.01.2017 |
| 4 | 100.00 | 18.02.2015 | 28.03.2017 |
| 5 | 1,93,430.00 | 29.02.2016 | 20.01.2017 |
| 6 | 26,10,000.00 | 01.03.2016 | 20.01.2017 |
| 7 | 96,570.00 | 04.03.2016 | 21.09.2017 |
| 8 | 25,34,600.00 | 23.05.2017 | 23.08.2017 |
| 9 | 3,42,00,000.00 | 23.05.2017 | 23.08.2017 |
| 10 | 12,65,400.00 | 25.05.2017 | 24.11.2017 |

The applicant reported receipt of remittances to the Reserve Bank on dates indicated above with delay ranging from two months to three years 25 days approximately beyond the prescribed period of 30 days in respect of the remittances. Whereas, in terms of paragraph 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration.



3. The company allotted equity shares and filed FC-GPRs as indicated below:

| Sl. No | No. of shares allotted | Face Value (in Rs.) | Amount (INR) | Date of allotment of shares | Reported to RBI on |
|--------|------------------------|---------------------|----------------|-----------------------------|--------------------|
| 1 | 10000 | 10 | 1,00,000.00 | 27.02.2015 | 10.03.2017 |
| 2 | 290000 | 10 | 29,00,000.00 | 31.03.2016 | 01.12.2017 |
| 3 | 3800000 | 10 | 3,80,00,000.00 | 21.07.2017 | 04.01.2018 |

The applicant filed form FC-GPRs as indicated above with delay ranging from four months 13 days to one year 11 months 13 days approximately beyond the prescribed limit in respect of the allotments. Whereas in terms of paragraph 9 (1) B of Schedule I to Notification No. FEMA 20/2000-RB, an Indian company issuing shares in accordance with these Regulations has to submit to Reserve Bank a report in Form FC-GPR along with documents prescribed therein within 30 days from the date of issue of shares to person resident outside India.

4. The applicant was advised about the contraventions vide memorandum dated April 18, 2018. The applicant has filed a compounding application dated June 04, 2018 wherein it has been declared that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the declaration dated nil furnished with the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/ adjudication proceedings against it/him/her thereafter. Accordingly, the above contraventions which are being compounded in this Order are subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.

5. The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated July 09, 2018 for further submission in person and/or producing additional documents, if any, in support of the application. The applicant appeared for the



personal hearing on July 12, 2018 during which Shri Ramesh Krishnamurthy, Director and Shri M Damodaran, Practicing Company Secretary represented the applicant. The authorized representatives of the applicant admitted the contravention as stated in para 2 and 3 above committed by the applicant for which compounding has been sought. During the personal hearing, it was submitted that the delays were unintentional. In view of the above, they requested Reserve Bank to take a lenient view in the matter. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during the personal hearing.

6. I have given my careful consideration to the documents on record and submissions made by the applicant in the compounding application and during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9 (1) A of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in reporting of receipt of inward remittances towards subscription of equity shares as detailed in paragraph 2 above. The contravention relates to an amount of ₹ 4,10,00,096.50 with the duration of contravention ranging from two months to three years 25 days approximately; and

(b) Paragraph 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB due to delay in submission of Form FC-GPR to the Reserve Bank after issue of shares to persons resident outside India and the contravention relates to an amount of ₹ 4,10,00,000.00 with the duration of contravention ranging from four months 13 days to one year 11 months 13 days approximately.

7. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on



M/s. Pillar Chemicals Pvt Ltd.–C.A.802/2018

the amount for which the contraventions are to be compounded and I consider that an amount

of **₹70,900/-** (Rupees seventy thousand and nine hundred only) will meet the ends of justice.

8. Accordingly, I compound the admitted contraventions namely, the contraventions of paragraphs 9 (1) A and 9 (1) B of Schedule 1 to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of **₹70,900/-** (Rupees seventy thousand and nine hundred only) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai - 600 001 by a demand draft drawn in favour of the “Reserve Bank of India” and payable at Chennai within a period of **15 days** from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed of accordingly.

Dated this Thirteenth day of July, 2018.

Sd/-
Dr. K Balu
Chief General Manager